

**APPENDIX-A**

[See Rule 5(1)]

**Form No.2****FORM OF APPLICATION FOR DESIGNATION AS SENIOR ADVOCATE**

Latest  
passport  
size  
photograph  
of Applicant

1	Name	
2	Father's / Husband's Name	
3.	Address	Permanent Address
		Correspondence Address
4	Age/Date of Birth	
5.	Enrollment No. Bar Council & Enrollment Date (Enclose copy)	
6.	Advocate Roll No.	
7	Name of the Bar Association of which he/she is a member	
8	Number of years of practice, and in which Court(s)	
9.	If specialized in any branch of Law	
10	Professional Qualification (Enclose Copy)	
11	Additional Qualification (Enclose Copy)	
12.	Contact No.	
	Email	
13	Whether he/she is, or has been in the panel of Advocates of the State or Central Government or a public sector undertaking, or a statutory body, or institution. If so, details thereof	

14	Particulars of important matters involving question of law in which he/she appeared in the last five years, and particulars of at least ten citations of such reported cases during this period	
15	Names and particulars of Advocates associated with him/her in his/her chamber/office	
16	Particulars of cases in which he/she appeared as an arguing Counsel, on behalf of another Advocate, (not being an advocate from his/her chamber/office), during the proceeding three years, and the name and particulars of the Advocates on whose behalf he/she appeared	
17	Particulars of articles, if any, published in any journal or books, if any, authored	
18	Whether associated with any Law Colleges/Universities (if so, the particulars thereof).	
19	Particulars of the cases in which he/she provided free legal aid.	
20	Particulars of the pro bono work performed.	
21	Whether or not his/her name was considered for being designated as Senior Advocate within last two years	
22	Whether he/she is involved in any criminal case, disciplinary proceedings before the State Bar Council. If so the particulars/the result/the stage of the proceedings.	
23	Whether he/she is involved in any contempt case.	
24	Whether any proceeding for professional misconduct has been initiated against him/her by the State Bar Council of Odisha/Bar Council of India (pending or decided)	

25.	Whether any remark has ever been passed against him/her in any order/judgment by any Court of Law	
26.	Whether he/she is involved in any collateral activities which may disqualify him/her for being designated as Senior Advocate	

**(SIGNATURE OF THE APPLICANT)**

I, the undersigned Advocate have gone through the Bar Council of India Rules, 1975 governing the conduct of Senior Advocate, practicing in the State of Odisha and submit my application for being designated as Senior Advocate and state my consent to be so designated by the High Court

Dated

(Signature)